

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:25
ANSWERED ON:24.02.2015
COMPENSATORY AFFORESTATION SCHEME
Patle Smt. Kamla Devi

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government releases funds for compensatory afforestation in lieu of land allotted for non-forestry purposes to the States from adhoc CAMPA fund;
- (b) if so, the details thereof;
- (c) whether the Government has received the action plan by Chhattisgarh State CAMPA for 2011-12;
- (d) if so, whether the amount released is grossly inadequate for the action plan resulting in adverse impact on the implementation of the action plan; and
- (e) if so, the details thereof and the time by which the allocation is likely to be increased and released?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) &(b) releases to State CAMPAs are made by the Ad-hoc CAMPA in accordance with the Judgments/ Orders of the Hon'ble Supreme Court of India in various IAs in Writ Petition No.202/1995: T N Godavarman Thirumalpad Vs Union of India & Ors. A State/UT-wise statement of such releases made, as on date, is at Annexure ;

(c) Yes, Madam;

(d)&(e) Against the outlay of Rs.408,22,84,000.00 in the Annual Plan of Operation of Chhattisgarh State CAMPA for the year 2011-12, the release was limited to Rs.99,54,39,000.00, in keeping with the limit of about Rs.1,000 crores for releases to State CAMPAs in the years 2009-10 to 2013-14, laid down in Order dated 10th July 2009 of the Hon'ble Supreme Court of India in the above mentioned Writ Petition. The Hon'ble Court have, by their judgment dated 12th March, 2014, after considering inter-alia, the applications moved before them by various States, allowed the release of funds to the extent of 10% of the principal amount at the credit of the various States/ UTs. The releases are to be debited to the interest accrued on the deposits of the various States/ UTs. The releases to State CAMPAs have been, as evident from the statement of releases at Annexure, made keeping in view the pronouncements in the said judgment.